

बुलंदशहर के श्री तेजसिंह, एम०  
एल० ए० की गिरफ्तारी और  
रिहाई

421. श्री नवाब सिंह चौहान : क्या  
गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आपात काल के दौरान  
के द्वीय सरकार के आदेश पर बुलंदशहर के  
एम० एल० ए० श्री तेज सिंह, को गिरफ्तार  
कर जयपुर ले जाया गया था और उन्हें तथा  
उत्तर प्रदेश के नेता श्री चन्द्र भान गुप्त  
को सुन्दर डाकू के माध्यम से किसी षड्यंत्र में  
फंसाने का प्रयास किया गया था ;

(ख) यदि हां, तो इस घटना के तत्पश्चात्  
क्या हैं और श्री तेज सिंह को किस प्रकार  
रिहा किया गया ; और

(ग) इस बारे में की गई जांच का क्या  
परिणाम निकला ?

गृह मंत्री ( चौधरी चरण सिंह ) :

(क) तथा (ख). श्री तेजसिंह, भूतपूर्व  
विधायक को, जिला मैजिस्ट्रेट, बुलन्दशहर  
द्वारा, जयपुर में की गई पूछताछ के दौरान  
स्व० श्री सुन्दर सिंह डाकू के इस बयान के  
आधार पर मीसा के अधीन 17-9-1976  
को नजरबन्द किया गया था कि श्री तेजसिंह  
और श्री चन्द्रभान गुप्त ने कुछ गुप्त बैठकों में  
यह सुझाव दिया था कि श्री सुन्दर सिंह भूत-  
पूर्व प्रधान मंत्री की हत्या करें। आगे जांच  
पड़ताल से इसकी पुष्टि नहीं हो सकी और  
सुन्दर सिंह ने इस संबंध में बाद में एक बयान  
दिया कि उसका पहला बयान गलत था।

(ग) यद्यपि नजरबन्दी के आदेश केन्द्रीय  
सरकार द्वारा नहीं दिये गये थे फिर भी  
इस मामले में जांच पड़ताल की रिपोर्टों की जांच  
करने पर केन्द्रीय सरकार ने 16-2-1977  
को राज्य सरकार को सुझाव दिया कि श्री

तेजसिंह के बारे में नजरबन्दी के आदेश रद्द  
कर दिये जायें।

**Involvement of Officers in Supply of  
Secret Documents to Foreign Diplo-  
mats**

422. SHRI S. G. MURUGAIYAN:  
Will the Minister of HOME AFFAIRS  
be pleased to state:

(a) whether some high officers of  
Planning Commission and a P. S. to  
Central Minister were arrested for  
supplying secret documents to foreign  
diplomats;

(b) if so, their names; and

(c) whether one of the accused has  
filed a petition in Delhi High Court  
challenging his detention under  
MISA?

THE MINISTER OF HOME  
AFFAIRS: (CHAUDHURI CHARAN  
SINGH): (a) and (b). The espionage  
activities referred to in part (a) of  
the Question are under investigation.  
For reasons of security it would not  
be in the public interest to disclose  
further facts at this stage.

(c) Yes Sir.

**Deterioration in Law and order situa-  
tion Due to Release of Naxalites and  
Smugglers**

423. SHRI R.V. SWAMINATHAN:  
SHRI PRADYUMNA BAL:  
Will the Minister of HOME  
AFFAIRS be pleased to state:

(a) whether the setting free of all  
naxalites and smugglers who were  
detained in the prison during the last  
year have resulted in deteriorating  
the law and order situation in the  
country;

(b) if so, whether cases of looting of  
property, thefts and criminal as-  
saults have increased from March,  
1977 onwards;

(c) whether the police department have also shown their inability to deal with the situation due to the fear of being punished by Government; and

(d) if so, the steps being taken to improve the law and order situation?

**THE MINISTER OF HOME AFFAIRS:** (CHAUDHURI CHARAN SINGH): (a) No; Sir.

(b) The release of naxalites and smugglers by itself does not seem to have resulted in any appreciable increase in crime. However, information has been received regarding some increase in crimes in certain States/ Union Territories.

(c) No.

(d) The State Governments and Union Territory administrations are taking necessary steps to control crime and improve the law and order situation.

**Proposal to improve the road between Alankayam and Polur in North Arcot District**

424. **SHRI K. T. KOSALRAM:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to improve the road between Alankayam and Polur in North Arcot District under the Javadi Hill Tribes Development Scheme; and

(b) if so, the stage at which the scheme stands at present?

**THE MINISTER OF HOME AFFAIRS** (CHAUDHURI CHARAN SINGH): (a) and (b). The information asked for is being collected and the same will be laid on the Table of the House as soon as it is received.

**Torture of Political Prisoners in Jails**

435. **SHRI SOMNATH CHATTERJEE:**

**SHRI BIJOY KUMAR MONDAL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases of tortures of political prisoners in different Jails, State-wise during the period of emergency have been reported to Government;

(b) the nature of such tortures;

(c) the total number of deaths as a result of tortures, State-wise; and

(d) the action, if any proposed to be taken against persons responsible for such tortures?

**THE MINISTER OF HOME AFFAIRS** (CHAUDHURI CHARAN SINGH): (a) to (d). Cases of alleged torture in jails during the period of the Emergency are covered by the terms of reference of the Shah Commissions appointed on 28th May, 1977. Appropriate action will be taken after the findings of the Commission are available. Regarding the total number of deaths as a result of tortures, State-wise, the information is being collected from the States.

**Building of Bus Bodies for U.P. State Roadways Transport Corporation by Maruti Limited**

426. **SHRI R. P. DAS:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Central Workshop of the U.P. State Roadways Transport Corporation have got the bodies of about 450 buses built by Maruti Ltd., Delhi at an increased rate; and

(b) if so, the reasons for having the bodies of buses built by Maruti Ltd., Delhi when the local unit was fully equipped to handle this work?